

उज्जैन कुम्भ मेले के लिये मध्य प्रदेश को
सहायता

9362. श्री यशवन्त सिंह कुशवाह : क्या स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मन्त्री यह बताने की कृपा करेंगे कि उज्जैन के कुम्भ मेले के लिये केन्द्रीय सरकार द्वारा मध्य प्रदेश सरकार को दी गई सहायता का व्यौरा क्या है ?

स्वास्थ्य तथा परिवार नियोजन और निर्माण, आवास तथा नगरीय विकास मंत्रालय में राज्यमन्त्री (श्री ब० सू० भूति) : मध्य प्रदेश सरकार के अनुरोध पर चेक तथा हैजा निरोधी टीके लगाने के लिए दो जेट गन इन्जेक्टरों की मंजूरी दे दी गई थी। राज्य को हैजा वैक्सीन भी पेश किया गया था परन्तु उन्होंने इसका लाभ नहीं उठाया।

12.12 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC
IMPORTANCE

Reported refusal to Israel to attend
Dr. Zakir Husain's funerals

श्री बलराज मधोक (दक्षिण दिल्ली) : अध्यक्ष महोदय, मैं अखिलम्बनीय लोक महत्व के निम्नलिखित विषय की और बहिर्देशिक-कार्य मंत्री का ध्यान दिलाता हूँ और प्रार्थना करता हूँ कि वह इस बारे में एक वक्तव्य दें :—

“बम्बई स्थित इजरायल व्यापार मिशन के श्री बारमर को उनके देश की ओर से स्वर्गीय डा० जाकिर हुसैन के अन्त्येष्टि समारोह में भाग लेने की इजाजत देने से बहिर्देशिक-कार्य मंत्रालय के अधिकारी का कथित इंकार।”

THE DEPUTY MINISTER IN THE
MINISTRY OF EXTERNAL AFFAIRS
(SHRI SURENDRA PAL SINGH) : No
advance intimation had been received from
the Israeli Consul in Bombay that the Consul
wished to participate in the funeral

rites of the late President Dr. Zakir Husain. The Israeli Vice Consul gave the intimation of his arrival in Delhi late on the morning of 5th May 1969 and saw the Chief of Protocol after 3 P. M. The Vice Consul enquired whether he could lay a wreath and whether it would be possible for him to join the funeral procession from Rashtrapati Bhawan.

The Chief of Protocol explained to the Vice Consul that the Lyng-In-State had ceased at 1 P. M. He could not lay a wreath at that late hour, but he could do so at the grave the following morning along with the other foreign dignitaries who had not been able to lay a wreath in time. It was also explained to him that the Diplomatic Corps was not joining the funeral procession and that as no intimation had been received earlier from Consular Heads of Posts accredited outside New Delhi and who had no diplomatic representation in the Capital, no provision had been made for them to be present at the burial. In view of the late hour it would be extremely difficult to make any special arrangement for the Israeli Vice Consul.

The Vice Consul of Israel appreciated the position and thanked the Chief of Protocol for the information. He stated that he would go the following morning and place a wreath at the grave of the late President Zakir Husain. Since the Vice consul had been good enough to call on the Chief of Protocol, the Chief of Protocol suggested that as a special case the Vice Consul could attend the 'Namaz-e-Jenaza' at Rashtrapati Bhawan.

It will, therefore, be seen that while the Chief of Protocol tried to assist, it was really too late for him to do anything more for the Israel Vice Consul.

SHRI M. L. SONDHI (New Delhi) : It is a cock and bull story. But who is the cock and who is the bull ?

SHRI BAL RAJ MADHOK : One is cock and the other is bull and the story is called the cock and bull story.

Here the question involved has two aspects—one is the aspect of national interest and the other is the question of international courtesies and proprieties. So far as national interests are concerned,

[Shri Bal Raj Madhok]

West Asia is a very important region for us. The war there has cost us most and the closure of the Suez Canal is costing us more than Rs. 30 crores every year in the form of increased freight. Therefore, it should be in our interest to see that peace prevails in this region and that can be done only if we pay the role of a peace-maker and not a war-monger. I am very sorry to say that the role that the Government of India is playing in West Asia is incompatible with our own professions and goes against our national interests. We have been taking a very very partisan view and we have been supporting the Arabs ; who have been taking us to granted all along the line.

SHRI M. R. MASANI (Rajkot) : They are agents provocateurs.

SHRI BAL RAJ MADHOK: How friendly the Arabs are was made very clear during the 1965 war. We know that Arabs are in the Russian pocket. Now, with the shift in Russian policy, when Russia is going nearer to Pakistan, the Arabs will also have to go nearer Pakistan. Therefore, our national interests would demand that India should play the role of a peace-maker and mediator and not a war-monger and that in West Asia region we should not take a partisan view, on the other hand, we should have friendly relations with Israel. Israel is a country which has all along been friendly to us. Last year, when we contested for a seat in the Security Council, the Arabs put up their own candidate, even though it was our turn, and it was with the help of Israel, who gave us not only their vote but canvassed for more votes for us, that we were able to get a seat in the Security Council in spite of the opposition of the Arabs. In view of all this it is high time that the Government of India changes its policy towards Isreal and makes friends with that country. This policy of making enemies all along the line should stop.

MR. SPEAKER : No doubt you are raising a very important point. But the Calling Attention only relates to participation in the funeral ceremony of the late Dr. Zakir Hussain.

SHRI BAL RAJ MADHOK : So, from

the point of view of national interest, the policy that we have been following towards West Asia is very wrong. We should build bridges with Israel. We should not allow ourselves to be dictated to by the Arabs, so far as our policy in West Asia is concerned ; particularly when there are countries like Iran and Turkey, which are Muslim countries, which have the closest relations with Israel, why can't we ?

The other is the question of international courtesy and propriety. When we have allowed even the enemies of this country like Communist China to place wreaths on the body of the late President, when the representative of Pakistan who has come has been given undue prominence on the All India Radio, when even a traitor like Shri Sheik Abdulla was given prominence on the All India Radio, on the other side, here is a country and a people which has all along been friendly to us and this is the treatment we give to them. When Shastriji died, they came and joined the funeral ; when Nehruji died, they came and joined the funeral. This time their Consul was ill and so he sent his Vice-Consul. He came here and contacted the Government of India at 10 a. m. Between 10 A. M. and 1 P. M. was quite a long time when they could have taken a decision and allowed him to place a wreath on the dead body of the late Dr. Zakir Hussain. Instead of doing any such thing, they deliberately avoided taking a decision and they did not allow him even to join the funeral procession. This is a deliberate discourtesy not only to the envoy and government of Israel but also to the people of Israel and the people of India, who are known for their civilised behaviour. We know that in mourning, in *ghami*, all differences are forgotten. But here is a case where people who have come to participate in the *ghami* were not allowed to do so.

And this is not the first incident of this type. Some time back, when President Zalman Shazar wanted to visit our country, we refused him permission. Then, when their Consul wanted to give a banquet, we did not give them permission. This is the third discourtesy we have shown to them.

In view of all this, I want to put some

specific questions and I would expect the hon. Minister to give me specific answers to those questions. Firstly, was it a slip or over-zeal of any officer of the Ministry of External Affairs or it was a deliberate policy of the Government ?

If it was a case of slip on the part of any officer, what action has been taken against him. Secondly, may I know whether the Government will reconsider its policy towards West Asia and stop taking sides in Arab Israel conflict so that we may be able to play a role of peace-maker and bring about peace in that troubled region ? Thirdly, I would like to know whether the Government are prepared to extend, if we cannot have full diplomatic relations with Israel just now, the same courtesies and the same privileges which we have extended to G. D. R. and allow them to shift their Consular Office to Delhi so that such things can be avoided in future. Lastly, may I know whether the Government will express regret to the people of Israel and Government of Israel for this, if I may take a charitable view, inadvertent discourtesy shown to them ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI DINESH SINGH) : MR. Speaker, Sir, ...

SHRI M. L. SONDDHI : How can there be an advance information in the case of deaths ?

MR. SPEAKER : The body was lying in State for three days.

SHRI DINESH SINGH : I thought we were discussing a serious matter, which did not merit a childish interruption.

SHRI M. L. SONDDHI : It is a serious matter. The importance of humour is to elevate the debate and to give it substance. If he does not understand humour and understands only shouting, we will shout. He may be a power behind the throne but he should answer this question on merits. It is a question of war and peace in Middle-East. A small diplomatic incident may escalate into war.

SHRI DINESH SINGH : Sir, the hon. Member raised several matters and I shall try to deal with them as briefly as I can

entirely agree with the hon. Member, Shri Bal Raj Madhok, when he says that we should assist in bringing peace in West Asia and he will appreciate the efforts that we have made in trying to bring peace to West Asia

AN HON. MEMBER : Question.

SHRI M. L. SONDDHI : Anti-semitism is your policy.

SHRI DINESH SINGH : So far as the question of national interest and diplomatic behaviour is concerned, may I tell him, through you Sir, that both the national interest and diplomatic behaviour have been taken into full consideration in our relations with Israel. It is a matter of policy. According to our rules, Sir, this is not the occasion so discuss it. We had the opportunity to discuss it when the demands of the Ministry were before the House and I explained in great deal what our policy in this respect was.

The hon. Member mentioned that there was a question of discourtesy to the representative of Israeli Consul in Bombay. May I say that if there was any discourtesy, it was on the other side who had ample time to inform us of any desire that they may have had to participate in the laying of wreaths? We had intimations from various Governments from all corners of the world. The people travelled thousands of miles to get here. Their intimations had been received and they had been duly received at the airport with full honours. You, Sir, yourself had taken the trouble to go to the airport to receive some of the dignitaries and some of the Speakers, who came after full information had been received.....

SHRI M. L. SONDDHI : You don't allow Israelis who are accredited to you at Bombay to come here.

MR. SPEAKER : Order, order. The whole House is interested to hear the reply. You cannot disturb like this. Let us hear the full reply. If MR. Madhok has got any point which is not clarified, he will get up and say, this point has not been answered. That will be better. Every minute you get up like this. That is not proper. The minister has been saying

[Mr. Speaker]

that intimations had been given by others. The body was lying in the State for three days. He has been explaining that. *(Interruption)* I am not answering the question. I am only suggesting that you should sit down. Mr. Madhok will ask if there is any doubt.

SHRI BAL RAJ MADHOK : He says, there was no intimation. Let me correct him. He had the information. He reached in the morning and he gave the information immediately. If he could not get information earlier, it was because the Consul himself wanted to come. Because he was ill, he sent the Vice-Consul and, as soon as he came, he informed the Government. May I know whether four hours is not ample notice for them allowing them to lay a wreath there ?

SHRI DINESH SINGH : I was trying to explain that a mission situated in India had plenty of opportunities to send us advance intimation after the death, not before the death as one hon. Member tried to say from there. After that, they had sufficient opportunity and time to send us any in intimation. There are a number of organisations and representatives of governments in a consular capacity situated outside Delhi and they had performed due honours by signing the books that had been placed. The Israel Consul had done that himself and the necessary facility existed. Therefore, there was no question of our wanting to slight the Vice Consul or to give any reflection that the Israeli people's wish to associate a representative in this was not taken care of. Had there been...

SHRI RANGA (Srikakalam) : His coming here was not informed ?

SHRI DINESH SINGH : That is exactly what I am trying to say. There had been no advance intimation. The hon. Member says, and I have quoted in the body of the reply.....

SHRI BAL RAJ MADHOK : He is wrong. I challenge.

MR. SPEAKER : You yourself said 10 O' Clock on the third day. Even presuming that it is correct, I would say this.

The body was lying in State for three days. And on the third day at 10 O' Clock, he informed—a person who is living in India and not in America or Israel ?

SHRI DINESH SINGH : That was exactly what I was saying. Even at that late hour, as soon as the Chief of Protocol—you will appreciate the tremendous pressure that had been placed on the Protocol Division—who was mostly at the Airport of or Rashtrapati Bhavan, was able to receive the Israel Vice Consul, he extended to him every facility that was then available to him and he mentioned that there were other foreign dignitaries who, because of late arrivals, could not place wreaths while the body was lying in State and that arrangements had been made for them the next morning and that similarly the Israel Vice Consul could go there. He also mentioned to him about the only ceremony, the only rite, that was taking place in Rashtrapathi Bhavan and suggested that he could join that. It was made quite clear to him that the diplomatic corps were not joining the procession and, therefore, there was no question of joining that.

Regarding his going, you will appreciate, there were a number of very important personages here. Security and other arrangements had to be made. Wind-screen cards had already been issued. The police had been informed. As the last moment, to try to make any arrangement would have been extremely difficult. Instead of the Israeli Vice Consul getting into more difficulties without appropriate arrangement, this arrangement was suggested to him and he appreciated that.

I can quite appreciate that some hon. members would not agree with our policy about West Asia or Israel. We are quite willing to discuss that policy. But I would beg of them not to mix it up with something of this nature where the Israel Consul had ample opportunities to send us information on any participation that they wanted.

SHRI BAL RAJ MADHOK : Will you allow them to shift their Consul's office to Delhi, so that such things are avoided in future ? *(Interruptions)*

SHRI DINESH SINGH : Two points had been raised by Prof. Madhok. One was whether we would give Israel the same facilities that we were giving to the trade representation of G. D. R. May I say that Israel has a Consul here which has a higher status than the trade representation of the German Democratic Republic ?

So far as the question of shifting their office to Delhi is concerned, we have had occasion to discuss it in this House and I had expressed earlier—the Government had come to that conclusion—that it was not necessary for them to shift their office to Delhi.

12.30 hrs.

PAPERS LAID ON THE TABLE

Prevention of Food Adulteration (Amendment) Rules, 1969 and Certified Accounts of the Delhi Development Authority

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (DR. S. CHANDRASEKHAR) : On behalf of Shri K. K. Shah.

I beg to lay on the Table

- (1) (i) A copy of the Prevention of Food Adulteration (Amendment) Rules, 1969, published in Notification No. G. S. R. 532 (English version) and G. S. R. 533 (Hindi version) in Gazette of India dated the 8th March, 1969, under sub-section (2) of section 23 of the Prevention of Food Adulteration Act 1964. [Placed in Library. See No. LT-1090/69.]
- (ii) A statement showing reasons for delay in laying the above Notification.
- (2) A copy of the Certified Accounts of the Delhi Development Authority for the year 1966-67 together with the Audit Report thereon, under sub-section (4) of Section 25 of the Delhi Development Act, 1957. [[Placed in Library. See No. LT-1091/69].

Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1969

THE MINISTER OF PETROLEUM AND CHEMICALS AND MINES AND METALS (DR. TRIGUNA SEN) :

I beg to lay on the Table a copy of the Kerosene (Fixation of Ceiling Prices) Second Amendment Order, 1969, published in Notification No. G. S. R. 1040 in Gazette of India dated the 26th April, 1969 under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-1092/69.]

SHRI M. L. SONDHI (New Delhi) : He will ask Parliament (*Interraptions*) Is he sorands of heaven ?

MR. SPEAKER : Order, now. Will you kindly sit down ? I am now on my legs. There is no point of order. You want some discussion.

SHRI SRINIBAS MISRA (Cuttack) : In item No. 4, the notification is dated 8th March 1969. Towards the fag end of the session it is being laid. You may kindly direct them to relay it in the next session.

MR. SPEAKER : There is an explanation. Reasons are given.

SHRI SRINIBAS MISRA : In these 4 days we cannot suggest any modification. It has to be relaid.

Papers under Section 619 A of the Companies Act.

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : I beg to lay on the Table a copy of each of the following papers under sub-section (1) of section 619 A of the Companies Act, 1956 :—

- (1) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi for the year 1967-68
- (2) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.